

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.203/00087/2021

Jabalpur, this Thursday, the 04th day of February, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Nikhil Gopal, S/o Shri Jagdish Prasad Gopal,
aged about 31 years,
Designation-Development officer (postal department),
R/o Ward No. 09, Behind State Bank of India,
Naila Branch, Railway Station Road,
Janjgir, District Janjgir-Champa, Pin-495668 (C.G.)
Mobile No. 9406326552 -Applicant

(By Advocate – **Shri Chitendra Singh**)

V e r s u s

1. Union of India, through the Secretary,
Ministry of Communication,
Department of Posts,
New Delhi, Pin 110001
2. Secretary, Departmetn of Post & Chairperson,
Postal Services Board, Dak Bhawan,
Sansad Marg,
New Delhi 110001
3. Director (D.E.)Department of Posts,
Dak Bhawan,
New Delhi, Pin 110001
4. The Chief Post Master General,
Chhattisgarh Circle,
Raipur (C.G.), Pin 492001
5. Superintendent of Post Office,
Raigarh Division,
(CG), Pin 496001 - Respondents

(By Advocate – **Shri Vivek Verma**)

O R D E R(ORAL)**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the order dated 24.06.2020 (Annexure A-1) and 13.11.2020 (Annexure A-2) whereby the candidature of the applicant has been rejected for LDCE IP post.

3. From the pleadings the case of the applicant is that the applicant was posted as Postal Assistant on 05.09.2009. The respondents issued a notification for conducting LDCE exam for promotion to the cadre of Inspector posts(66.66%) departmental quota for the year 2016-17, 2017-18 & 2018 which is scheduled on 19th and 20th October 2019. The applicant having requisite qualification participated in the said examination. During the examination held on 16.11.2019 in paper No. 2 the applicant did a minor mistake in the OMR sheet while mentioning the roll no., which was rectified with the help of invigilator present in the examination hall. Thereafter the exam sheet was duly submitted by the examination supervisor. The result was declared on 24.06.2020 wherein the name of the applicant was reflected in the rejected list with the remark "Error in OMR Sheet".



Thereafter the applicant made detailed representation, which has not been decided till date. A copy of the representation is filed at Annexure A-4.



4. On 13.11.2020 the respondent No.2 published a revised result of LDCE, but the name of the applicant was put in the rejected list as earlier.
5. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the applicant may be permitted to file a detail representation to the competent authority and the competent authority of the respondents may be directed to decide the same in a time bound manner.
6. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.
7. We have considered the matter and we are of the view that the natural justice will be met if the applicant is directed to make a detail representation to the competent authority of the respondents and the competent authority is directed to decide the same alongwith Annexure A-4 in a time bound manner.
8. Resultantly, the applicant is directed to make a detail representation within a period of one week from today to the

competent authority of the respondents and the competent authority of the respondents is directed to decide the representation alongwith Annexure A-4 within a period of six weeks after receiving the detail representation.



9. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the detail representation and in Annexure A-3.

10. With these observations, this Original Application is disposed of at admission stage itself.

(Naini Jayaseelan)
Administrative Member
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(Ramesh Singh Thakur)
Judicial Member